



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
Civil Secretariat, Jammu/Srinagar.

Notification,
Srinagar, the 27th June, 2019

SRO 425 :- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following L/A Naib Tehsildar's to be the Executive Magistrate(s) of the first class who shall exercise all the powers of an Executive Magistrate 1st class within the territorial Jurisdiction of District Kishtwar.

S. No.	Name of the L/A Naib Tehsildar	Present place of Postings
1	Sh. Jadish Sing L/A Naib Tehsildar.	Niabat Kochhal, Tehsil Mugalmaidan Distt. Kishtwar.
2	Sh. Rajinder Singh L/A Naib Tehsildar	Niabat Bulgram Tehsil Drabshalla Distt. Kishtwar.
3	Sh. Hari Sigh L/A Naib Tehsildar	Niabat Inshan Tehsil Waran Distt. Kistwar

By order of the Government of Jammu and Kashmir.

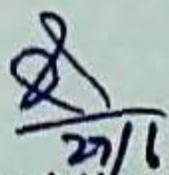
Sd/-
(Achal Sethi)
Secretary to Government
Department of Law J&PA

No:LD(P)2007/01-Kishtwar

Dated: 27 - 06 - 2019

Copy to the:

1. Commissioner/Secretary to Government, Department of Revenue Department.
2. Divisional Commissioner, Jammu/ Srinagar.
3. Registrar General, J&K High Court, Srinagar.
4. District Magistrate, Kishtwar. This is with reference to his letter No.789-90/DM/K dated 18-06-2019.
5. General Manager, Government press, Srinagar for publication in an extra Ordinary issue of the Government Gazette.
6. SRO Section, Department of Law, Justice and PA (W.7.S.C).


(Khursheed Ahmed Bhat)
Deputy Legal Remembrancer.